

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1902  
ANSWERED ON:08.03.2011  
CORRUPTION IN MCD  
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**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether several cases of corruption have been reported in the Municipal Corporation of Delhi (MCD);
- (b) if so, the total number of such cases reported and the action taken against the accused during each of the last three years and the current year;
- (c) the number of cases solved/unsolved and the steps taken to solve all the pending cases during the said period; and
- (d) the steps taken to weed out corruption in MCD?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): The Municipal Corporation of Delhi (MCD) has informed that during the last three years and the current year (up to February, 2011), the Central Bureau of investigation and the Anti-Corruption Branch of the Government of NCT of Delhi has registered 64 cases involving 128 officials of the MCD. The details in this regard are as under:

Year	Number of Cases registered	Number of Cases booked	Number of officials suspended	Number of officials
2008	30	60	21	
2009	20	43	14	
2010	14	25	13	
2011 (up to February, 2011)	Nil	Nil	Nil	

Total      64    128    48

(c) & (d): Out of the aforementioned 64 cases, 52 cases are at the stage of investigation by the respective investigating agencies. One case is at the stage of prosecution sanction. 11 cases are under trial, disposal of which depends on decision in these cases by the Hon'ble Court. However, the MCD has taken preventive steps to curb corruption, which include the following:

- i. Introduction of biometric system of attendance to check fake attendance;
- ii. Introduction of e-tendering to maintain transparency and to reduce corruption;
- iii. Undertaking a special audit for verifying financial irregularities;
- iv. Bringing systemic improvement in sanction of building plan (now building plan will be approved within one week if the same is submitted through an approved architect certifying that the building plan is in conformity with the MCD Building Bye Laws);
- v. Modifying the system of booking of municipal parks in order to curb the menace of fake booking by tent mafia;
- vi. Introduction of special task force in MCD to carry out multifarious inspections;
- vii. Introduction of more effective third party checking (besides adding two more laboratories namely RTC Okhla and National Test House, Ghaziabad, another factor in quality testing protocol has been introduced by inclusion of Indian Institute of Technology, CRR and NCCB Ballabhgarh for third party assurance);
- viii. Chalking a proper procedure for the hospitals for conducting medical tests for new appointees;

- ix. Evolving mechanism for disposal of complaints received from Central Control Room at Raj Niwas, inception of newly constructed Central Control Room and subsequent time bound action and forwarding the report accordingly;
- x. Introduction of a toll free telephone (No. 1266) to invite more complaints in order to bring effective changes and improvement in working of MCD; and
- xi. Putting the names of NGOs applying for grant in aid on-line and inviting objection from the public regarding their performance so that the working of NGOs can be taken into account while recommending grant in aid.